HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG WP(C) PIL No.3/2020 EMG-CM No. 28, 29 & 30/2020

(Through Video Conferencing)

Aditya Sharma and another

.....Petitioners

Through: - Mr. Gagan Basotra, Advocate (On Video Conferencing from his office at Jammu)

V/s

Union of India and Others

....Respondent(s)

Through: - Mr. D. C. Raina, Advocate General with Mr. Aseem Sawhney, AAG (On Video Conferencing from his residence at Jammu) for UT Government.

Mr. Vishal Sharma, ASGI (On Video Conferencing from his residence at Jammu) for UOI.

HON'BLE THE CHIEF JUSTICE

(On Video Conference from High Court at Jammu)

Coram:

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

(On Video Conference from High Court at Jammu)

ORDER 12.05.2020

EMG WP(C) PIL No.3/2020 & EMG CM No.28/2020

1. List this matter before a bench of which one of us (Gita Mittal-CJ) is not a member on 14th May 2020.

2. In the meantime, the petitioner shall serve advance copies of this writ petition by e-mail to Mr. Vishal Sharma, ASGI as well as Mr. D. C. Raina, Advocate General.

<u>EMG-CM No. 29/2020</u> (for dispensing with requirement of prior representation to respondents)

Application is allowed.

<u>EMG-CM No.30/2020</u> (for extension of time for filing affidavits, court fee, hard copy and other attested documents)

Let the deficiencies be made good as per Circular No.16/GS dated 29th March 2020 upon removal of the current lockdown.

This application is allowed in the above terms.

(RAJNESH OSWAL)

JUDGE
CHIEF JUSTICE

Jammu 12.05.2020 Raj kumar